

পত্ৰীভূত নম্বৰ-৭৬৮/৯৭

Registered No.-768/97

অসম



ৰাজপত্ৰ

সম্মৰশদয়নে

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 5 দিশপুৰ, মঙ্গলবাৰ, 12 জানুৱাৰী, 1999, 22 পূহ, 1920 (শক)
No.5 Dispur, Tuesday, 12th January, 1999, 22nd Pausa, 1920 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

NOTIFICATION

The 12th January, 1999

No.LGL.160/95/112 .-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. 1 OF 1999

(Received the Assent of the Governor on 8th January 1999)

THE ASSAM CONTINGENCY FUND (AMENDMENT) ACT, 1998.

AN
ACT

further to amend the Assam Contingency Fund Act, 1950.

Preamble.

Whereas it is expedient to amend the Assam Contingency Fund Act, 1950, here-in-after called the principal Act.

It is hereby enacted in the forty-ninth Year of the Republic of India as follows :-

Short title
and
commencement.

1. (1) This Act may be called the Assam Contingency Fund (Amendment) Act, 1998.

(2) It shall come into force at once and shall remain valid upto 31st March, 1999.

Amendment
of Section 3 of
Assam Act, IX of
1950.

2. In the principal Act, in Section 3 the following proviso shall be added, namely :-

"Provided that during the period of operation of the Assam Contingency Fund (Amendment) Act, 1998 a further sum of forty-five crores of rupees shall be paid from and out of the Consolidated Fund of the State of Assam into the Contingency Fund".

Repeal and
Savings.

3. (1) The Assam Contingency Fund (Amendment) Ordinance, 1998 is hereby repealed.

Assam Ordinance
No. V of 1998.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under this Act as if this Act had commenced on the 28th September, 1998.

M. K. DEKA,
Secretary to the Govt. of Assam,
Legislative Department.